NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 326/2017 in CP (CAA) Inw. No. 4707/NCLT/AHM/2017 CA (CAA) No. 93/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Geek Technologies Pvt Ltd.

Albus Investmnets Pvt. Ltd. (Joint Application)

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SWATI SOPARKAR ADVOCATE APPLICANTS SUBALITY

SOBOLITY

1. SWATI SOPARKAR ADVOCATE APPLICANTS SOBOLITY

SOBOL

2.

ORDER

Learned Advocate Mrs. Swati Soparkar present for Applicants in IA 326/2017.

Additional affidavit filed by the preferential shareholder of the transferee company and corporate unsecured creditor of transferor company.

Heard arguments of Learned Counsel for applicants.

This application is filed by the applicants seeking correction in the scheme as well as in the unnumbered petition filed seeking sanction of scheme in respect of authorised share capital l of the Transferor company namely Geek Technologies Pvt Ltd.

It is stated that the authorised share capital of the transferor company is 2 lacs but it is inadvertently shown as 1 lac in the proposed scheme and as well in the petition filed seeking sanction of the scheme.

It is further stated that said mistake came to the knowledge of the applicant only after going through the representation of regional director.

It is also contended that the mistake in the authorised share capital is not going to affect the interest of any of the stake holders concerned with the proposed scheme.

Considering the above aid submissions, it appears that the mistake in mentioning the authorised share capital is due to accidental slip and has no bearing on any of the stakeholders.

Hence, application is allowed permitting the applicants to make corrections to rectify the authorised capital as 2,00,000/- in the place of 1,00,000/- where ever it appears in the scheme and in the unnumbered petition filed seeking sanction of scheme.

Application is disposed of accordingly.

MEMBER JUDICIAL

Dated this the 13th day of October, 2017.